

आयकर अपीलीय अधिकरण, दिल्ली न्यायपीठ "सी", नई दिल्ली में

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

सुश्री सुषमा चावला, न्यायिक सदस्य एवं श्री एन.काबिल्लैया, लब्धा सदस्य का समक्ष
BEFORE MS. SUSHMA CHOWLA, JM & SH. N.K.BILLAIYA, AM

आयकर अपील सं. / ITA No.148/Del/2017

निर्धारण वर्ष / Assessment Year 2013-14

M/s. Hitz FM Radio India Pvt.ltd.,
M-168, Lower Ground Floor,
G.K.Part-2, New Delhi-110048.

PAN-AAACH9041D

.....अपीलार्थी / Appellant

vs

ACIT,
Circle-11(2), New Delhi.

..... प्रत्यर्थी / Respondent

अपीलार्थी की ओर स□/ Appellant by : Sh. Sanjiv Sapra, CA

प्रत्यर्थी की ओर स□/ Respondent by : Sh. S.N.Meena, Sr.DR

सुनवाई की तारीख / Date of Hearing : 19.12.2019	घोषणा की तारीख / Date of Pronouncement: 19 .12.2019
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आदेश / ORDER

PER SUSHMA CHOWLA, JM:

The appeal filed by assessee is against order of CIT(A)-12, New Delhi dated 07.12.2016 relating to assessment year 2013-14 against the order passed under section 143(3) of the Income Tax Act, 1961 (in short "Act").

2. The assessee is seeking permission to withdraw the captioned appeal, for which learned Departmental Representative for the Revenue has not objected. Accordingly, the prayer of assessee is granted. Thus, the appeal of assessee is dismissed as having been 'withdrawn'.

3. In the result, appeal of assessee is dismissed.

Order pronounced in the open court on 19th day of December, 2019.

Sd/-

Sd/-

(N.K.BILLAIYA)
लक्षा सदस्य/ACCOUNTANT MEMBER

(SUSHMA CHOWLA)
न्यायिक सदस्य/JUDICIAL MEMBER

दिल्ली / दिनांक Dated : 19th December, 2019.

* Amit Kumar *

आदशा की प्रतिलिपि अग्रहित/Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. आयकर आयुक्त(अपील) / The CIT(A)
4. मुख्य आयकर आयुक्त / The Pr. CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, दिल्ली / DR, ITAT, Delhi
6. गार्ड फाईल / Guard file.

आदशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक रजिस्ट्रार, आयकर अपीलीय अधिकरण ,दिल्ली
Assistant Registrar, ITAT, Delhi